

ANNEXURE -7

LINDSAY INTERNATIONAL PRIVATE LIMITED (UNDER CIRP), DATE OF COMMENCEMENT OF LIQUIDATION - 27th JUNE 2023

LIST OF CREDITORS (Version 4) as on 11.08.23

LIST OF OPERATIONAL CREDITORS (GOVERNMENT DUES)

SL.NO.	DETAILS OF CLAIMANT	DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED						AMOUNT OF CONTINGENT CLAIM	AMOUNT OF ANY MUTUAL DUES, THAT MAY BE SET OFF	AMOUNT OF CLAIM NOT ADMITTED	AMOUNT OF CLAIM UNDER VERIFICATION	REMARKS
		DATE OF RECEIPT	AMOUNT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	AMOUNT COVERED BY SECURITY INTEREST	AMOUNT COVERED BY GUARANTEE	WHETHER RELATED PARTY	% OF VOTING SHARE IN COC					
1	Kolkata North CGST & Central Excise Commiserate	21/07/23	4413256.00	4413256.00	Wrongful Adjustment of ITC, Interest & Penalty thereon.	NIL	NIL	NO	NA- since they did not submit their claim on time during CIRP Process	NONE	NA	4413256.00	NIL	On going through the their claim, it has been found that the GST Authorities have wrongly claimed the same due to following reasons: 1. The parties in question were genuine RTPs, at the time of the Transactions, 2. The parties had raised valid invoices & were paid through the erstwhile CD's Bank Account, 3. The GST amount lying in Credit of the erstwhile CD is much more than the amount claimed by GST Authorities. Hence, even the Interest & Penalty charged is also not claimable. The same has been conveyed to GST Authorities in mail as well as through Hard Copy served to their office.
TOTAL			4413256.00	4413256.00								4413256.00		